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GUJARAT OFFICIAL LANGUAGES ACT, 1961 1 of 1961

[15th February, 1961]

CONTENTS

- 1. Short title, extent and commencement
- 2. Official languages for official purposes of the state
- 3. Notifications to be laid before Legislature
- 4. Language of Bills, Ordinances, orders, rules etc

GUJARAT OFFICIAL LANGUAGES ACT, 1961 1 of 1961

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An Act to declare the official languages of the State of Gujarat It is hereby enacted in the Eleventh Year of the Republic of India as follows;

1. Short title, extent and commencement :-

- (1) This Act may be called the Gujarat Official Languages Act, 1960.
- (2) It extends to the whole of the State of Gujarat
- (3) It shall come into force at once

2. Official languages for official purposes of the state :-

Hindi in Devnagari script (hereafter rereferred to as "Hindi") and Gujarat shall be the languages to be used for all official purposes of State of Gujarat except such purposes as the State Government may, from time to time, by notification in the Official Gazette, specify: Provided that the State Government may, by notification in the Official Gazette, declare that Hindi shall be used for such official purposes only as may be specified in the notification,

3. Notifications to be laid before Legislature :-

All notifications made under section 2 shall be laid before the State Legislature as soon as may be after they are made and shall be subject to such modifications as the State Legislature may make during the session in which they are so laid or the session immediately following.

4. Language of Bills, Ordinances, orders, rules etc:

Unless otherwise provided by a notification under section 2, Hindi and Gujarati shall from such date as the State Government may, by notification in the Official Gazette, appoint in respect thereof, be the languages to be used for.

- (a) all Bills introduced, or amendments thereto moved in the State Legislature,
- (b) all Acts passed by the State Legislature and all Ordinances promulgated by the Government under Article 213 of the Constitution, and
- (c) all orders, rules, regulations and bye-laws issued by the State Government under the Constitution or under any law made by Parliament or the State Legislature.